

submerged on 15th and 16th August, 1959. Duration of the flood was approximately 37 hours. The vehicular traffic was closed at 3-0 P.M. on 15th August, 1959. Light vehicular traffic was restored on the morning of the 17th August, 1959, and the full traffic at 2-0 P.M. on 18th August, 1959.

#### Train Accident near Vijayavada

\*1079 Shri P. C. Borooah: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Madras bound mail train from Howrah on the night of the 20th August, 1959 met with an accident 70 miles from the Vijayavada station.

(b) if so, the reasons for the mishap, and the casualties as a result thereof, and

(c) whether any inquiry has been made?

The Deputy Minister of Railways (Shri Shah Nawas Khan): (a) Yes

(b) and (c) Nine persons received minor injuries. The Government Inspector of Railways has held an enquiry into this accident. His report is awaited. The reason for the mishap will be known only after the receipt of his report on this accident.

#### Kakarapara Project

\*1080. { Shri P. R. Patel:  
Shri Fatchsinh Ghodasar:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether machinery worth about Rs. 40 lakhs meant for Kakarapara and Ukai Projects have been removed to Koyana and other projects from Kakarapara Project site; and

(b) if so, whether this was done with the approval of the Central Government?

The Deputy Minister of Irrigation and Power (Shri Nathi): (a) Information is being collected and will be laid on the Table of the House.

(b) No, Sir.

#### Requisitioning of Lands

\*1081. Shri Ram Krishna Gupta: Will the Minister of Food and Agriculture be pleased to state at what stage is the proposal for enactment of a consolidated law applicable uniformly throughout the country in regard to acquisition and requisitioning of lands?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): The present position with regard to the implementation of the Tenth Report of the Law Commission on the Land Acquisition Act, 1894, and Requisitioning and Acquisition of Immovable Property Act, 1952, was given to the Lok Sabha by the Law Minister, on the 18th August, 1959, in reply to Unstarred Question No 735. Pending a decision on the Tenth Report, no Central legislation as suggested is contemplated.

#### Exchange of Goods with Russia

\*1082 Shri Rajendra Singh: Will the Minister of Community Development and Co-operation be pleased to refer to the reply given to Starred Question No 2174 on the 1st May, 1959 and state:

(a) the extent of value and volume of goods that have been actually exchanged between the National Agriculture Co-operative Marketing Federation Ltd. and the Central Union of Consumers Societies of USSR, and

(b) whether possibilities of similar agreements on co-operative basis have been explored for other East European countries?

The Deputy Minister of Community Development and Co-operation (Shri K. S. Murthy): (a) No goods have been exchanged between the National Agricultural Co-operative Marketing Federation and the Centrosoyuz so far.

(b) Only one other country viz. Hungary has approached the Federation in this connection but the matter has not been processed further.